

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-560038.

Dated: 30 SEP 1993

APPLICATION NO(S) 739 of 1993.

APPLICANTS: M.S.Bheemasena Rao

RESPONDENTS: Central Pension Accounting
Office, New Delhi and Others.

TO.

1. Smt. M.S. Savithri,
Advocate, No.8-A,
'Sheshagiri' J-Block,
Ramana Maharshi Road,
Adichunchanagiri Road,
(Near Ramana Gnana Kendra),
Muvempunagar, Mysore-570023.

Subject:- Forwarding of copies of the Order passed by
the Central Administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the
ORDER/STAY/INTERIM ORDER, passed by this Tribunal in the
above said application(s) on 23rd September, 1993.

for M. S. Oberoi
for DEPUTY REGISTRAR
JUDICIAL BRANCHES.

30/9/93

gm*

CENTRAL ADMINISTRATIVE TRIBUNAL: BANGALORE

DATED THIS THE 23RD DAY OF SEPTEMBER, 1993.

PRESENT:

Hon'ble Mr. Justice P.K. Shyamsundar, .. Vice-Chairman.

APPLICATION NUMBER 739 OF 1993

M.S.Bheemasena Rao,
Late Sri M.S.Shankara Rao,
63 years, Assistant Collector,
of Central Excise, East Division,
Bangalore. .. Applicant.

(By Smt. M.S.Savithri, Advocate)

v.

1. Central Pension Accounting Office,
No.274, Shahid Capton,
Gour Marg (Near Okla Subsji Mandi),
New Delhi-110 055.
2. The Collector of Central Excise,
Central Revenue Buildings,
Queens Road, Bangalore-1.
3. The Pay & Accounts Officer,
Central Excise, Central Revenues Building,
Queens Road, Bangalore-1. .. Respondents.

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This application having come up for admission to-day, the Tribunal made the following:-

O R D E R

After I directed notice, learned counsel for the applicant appeared and reported that very recently the applicant's grievance regarding computation of retiral benefits has been satisfactorily settled. To that effect a memo having been filed the same is read and recorded. In the memo the applicant however seeks award of interest on belated payment of revised pension as also costs of this petition. In the circumstances of the case, regard being had to the development in that even after the applicant retired from service his case for payment of



revised pension was considered and disposed off to his satisfaction. It seems that this is not a fit case for granting any interest on sums awarded. So far as costs, I direct the parties to bear their own costs.

With the above order this application stands disposed off.



Sd-
25/11/93
VICE-CHAIRMAN.
TRUE COPY
R. Olia
SECTION OFFICER
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL DECOM
BANGALORE
30/9/93